

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 202
(IB)-680/ND/2022

IN THE MATTER OF:

Sh. Raja Bhoj (Personal Guarantor to CD, ... Applicant/Petitioner
M/s Parivartan Buildtech Pvt. Ltd.)

Under Section: 94(1) of IBC, 2016

Order delivered on 09.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Respondent : Adv. Meghna Chatterjee proxy counsel for Adv. Harshit Singh Sisodia, on behalf of Respondent no. 4, Equitas Small Finance Bank Limited. Advocate Mudrakshi for Respondent No. 16 i.e. Religare Finvest Limited.

For the RP : Adv Shivam Gautam

For the HDFC Bank : Adv. Bhavna Vijay, Adv for HDFC Bank

For Aditya Birla Finance Limited : Adv. Puneet Singh Bindra, Adv. Rishabh Gupta

For the Bank of Maharashtra : Adv. Nishant Awana, Adv. Rini Badoni and Adv. Bhavesh Yadav

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

There is no appearance on behalf of the Applicant, despite repeated calls.

Thus, the petition is dismissed for non-prosecution.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)